

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 00026718/18**  
**PS New Ashok Nagar**  
**State Vs Ajay**  
**17.11.2020**

**Application for releasing the FDR moved on behalf of  
the applicant/ surety Sharda Devi.**

Present: Ld. Substitute APP for the State.  
None for the applicant.

Application is dismissed and be consigned to  
record room.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 732/2015**  
**PS Pandav Nagar**  
**State Vs Dhiraj Sharma & Anr.**  
**17.11.2020**

**Application for arrest of accused by cancelling the bail.**

Present: Ld. Substitute APP for the State.

None for the applicant.

Sh. Vishal Mishra, Id. Counsel for applicant/accused has joined the proceedings through VC.

Ld. Counsel has sent on the email ID of the court a report stating that accused Dhiraj Sharma is covid positive while accused Neeraj Sharma is having symptoms of covid and therefore he is in home isolation.

Put up for appearance of complainant and further proceedings on 28.11.2020 through VC.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 407/2020**  
**PS Kalyanpuri**  
**Kuldeep Vs. State**  
**17.11.2020**

**An Application for conducting the ossification test of his wife Karina moved on behalf of the applicant Kuldeep.**

Present: Ld. Substitute APP for the State.

Sh. Manoj Kumar Sharma, ld. Counsel for applicant.

IO is absent.

Ld. Counsel seeks some more time to argue on the maintainability of the application before this court.

At request, be listed for 20.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 195/20**  
**PS Kalyanpuri**  
**State Vs Lalit @ Sunny**  
**17.11.2020**

**Application for grant of bail moved on behalf of accused Lalit @ Sunny. The application has been marked to this court by Ld. CMM East.**

Present: Ld. Substitute APP for the State.

Sh. R.B. Singh, ld. Counsel for applicant

Accused is stated to be in J/C.

Reply received from the IO.

It has been argued by Ld. Counsel for accused/applicant that the applicant/accused is an innocent person. He has been falsely implicated. The final report has already been filed. No purpose would be served by keeping the accused behind the bars. Offence punishable u/s 397 IPC is not made out against the applicant/accused. The accused/applicant is ready to furnish reliable and sound surety to the satisfaction of the Court. He undertakes not to temper with the evidence or jump the bail if the bail is granted by this Court. Hence, it is prayed that the accused/applicant may be granted bail.

Learned substitute APP has opposed the application. It has been argued that the allegations against the accused are serious in nature. The accused has been charge-sheeted for an offence which is exclusively triable by the Sessions Court. The accused might temper the evidence and he might influence the witnesses if he is released on bail. Hence,

it is prayed that application may be dismissed.

I have heard the rival submissions and perused the material available on record.

Perusal of the record would show that a chargesheet for offence punishable under Section 392/397/411/34 IPC has been filed in the court. Offence punishable under Section 397 IPC is exclusively triable by the Court of Sessions. Allegations against the accused are serious in nature. I find merits in the submissions of ld. APP. I am not inclined to grant bail to the accused at this stage. Hence the bail application of accused is dismissed and disposed off.

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Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 23/20 Dated 23.01.2020**  
**PS Preet Vihar**  
**State Vs Najakat@ KTM**  
**17.11.2020**

**Application for cancellation of bail of accused Nazakat @ KTM moved by the IO.**

Present: Ld. Substitute APP for the State.

Accused is stated to be in JC.

IO SI Abodh in person.

Notice of the application be issued to the accused in the Jail through Jail Superintendent concerned.

The accused can file the reply to the application on NDOH. The Jail Superintendent is also directed to produce the accused before this court through VC on NDOH.

Copy of this order alongwith copy of the application be sent to the accused through Jail Superintendent concerned.

Application be listed for hearing on 20.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 0392/2020**  
**PS Pandav Nagar**  
**Pradeep Prajapati Vs. State**  
**17.11.2020**

**Application for grant of bail moved on behalf of  
accused Lalit @ Sunny.**

Present: Ld. Substitute APP for the State.

IO SI Shailesh Kumar in person.

None for applicant.

Be listed for 23.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**State Vs. Unknown**  
**e-FIR No: 43634/2019**  
**PS Kalyanpuri**  
**17.11.2020**

Present: Ld. Substitute APP for the State.

None for applicant.

Be listed for appearance of applicant and F/P on  
28.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**



**IN THE COURT OF ACMM-EAST KKD DELHI**  
**State Vs Aman**  
**FIR No: 106/2020**  
**PS Pandav Nagar**  
**17.11.2020**

**Application for releasing the wife Inshu Chauhan  
moved on behalf of the applicant Sh. Aman.**

Present: Ld. Substitute APP for the State.

Sh. Rajat Yadav, ld. Counsel for applicant Aman.

It is noticed that in the present application the applicant has sought custody of a minor. As per law the issue of custody of a minor is to be decided by the CWC and not by the Court of a Magistrate. In these circumstances, application is not maintainable before this court. It is dismissed and disposed off accordingly.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/17.11.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 0156/2020**  
**PS New Ashok Nagar**  
**17.11.2020**

**Application for releasing of vehicle bearing Registration No. JH-02AR-3322 on superdari moved by the applicant Sh. Subhash Kumar Dass.**

Present: Ld. Substitute APP for the State.

Applicant Shubhash Kumar Dass in person.

Submission heard.

The present matter has already been decided by this court and in view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013, the above said vehicle be released to the rightful claimant/owner as per rules

Application is disposed off accordingly.

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**ACMM (EAST)/KKD/17.11.2020**